

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 376 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
17.11.2017**

NAME OF THE COMPANY: Onicra Credit Information Company Ltd.

SECTION OF THE COMPANIES ACT: 66

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s)	: Mr. NPS Chawla, Advocate
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For the Respondent (s)	: None
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ORDER

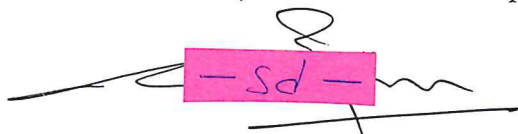
Vide CA No. 313/C-II/2017

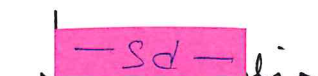
Ld. Counsel for the Applicant prays for modification of the order dated 2.11.2017 so as to include issuance of notice to the Central Government through the Regional Director also. Accordingly, it is directed that the notice of the application be effected on the concerned Regional Director (Northern Region). Ld. Counsel also prays for a change of date.

Compliance of the order dated 2.11.2017 as well as the order passed today be made within 7 days.

In view of the request made, the matter be listed on 22nd February, 2018. The date of 15th February, 2018 already fixed is hereby cancelled.

CA 313/2017 stands disposed off.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)